

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

TUESDAY, THE TENTH DAY OF MARCH
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 287 OF 2026

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 11/12/2025 in W.P.No.2761 of 2024 and pass on the file of the High Court.

Between:

Sri Mekala Dinesh, S/o. Sri Mekala Kumaraswamy, Aged 35 years, Occ. Private Service, R/o. H.No. 2-33, Baopet Village, Elkathurthi Mandal, Warangal Urban District (Now Hanumakonda District).

...APPELLANT/WRIT PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Revenue Department, Secretariat Building, Hyderabad.
2. The State of Telangana, Rep. by its Chief Commissioner of Land Revenue, Abids, Hyderabad.
3. The State of Telangana, Rep. by its District Collector cum Authority Under Special Tribunal, Hanumakonda District.
4. The Revenue Divisional Officer, Elkaturthi Mandal, Hanumakonda, Hanumakonda District.
5. The Tahsildar, Elkaturthi Mandal, Hanumakonda, Hanumakonda District.
6. Smt. Velpula Battukamma, W/o. Late Sri. Velpula Venkanna, Aged 54 years, Occ. Housewife, R/o. 2-225, Baopet Village, Elkathurthi Mandal, Warangal Urban District (Now Hanumakonda District).
7. Sri. Velpula Raju, S/o. Late Sri. Velpula Venkanna, Aged 34 years, Occ. Not known, R/o. 2-225, Baopet Village, Elkathurthi Mandal, Warangal Urban District. (Now Hanumakonda District).
8. Ms. Anitha, D/o. Late Sri. Velpula Venkanna, Aged 32 years, Occ. Housewife, R/o. 2-225, Baopet Village, Elkathurthi Mandal, Warangal Urban District. (Now Hanumakonda District).

...RESPONDENTS/RESPONDENTS

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the proceedings in file No.B/1320/2020 dated 02.07.2020 and the consequential orders passed in Rc.No.E3/Spl Trib / 185/2021 (Old File No.

A/2685/2020) by the 3rd respondent as confirmed by the 2nd respondent in memo dated 07.08.2023 / 30.06.2021 issued by the 2nd respondent.

Counsel for the Appellant: SRI P.V.L.BHANU PRAKASH

Counsel for the Respondent Nos.1 TO 5: Ms. T.SWETCH, AGP FOR REVENUE

Counsel for the Respondent Nos.6 TO 8: --

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.287 of 2026

Dated: 10.03.2026

Between:

Sri Mekala Dinesh

...Appellant

and

The State of Telangana,
Rep. by its Principal Secretary,
Revenue Department,
Secretariat Building, Hyderabad,
and 7 others.

...Respondents

JUDGMENT:

Learned counsel Sri P.V.L.Bhanu Prakash appears for the
appellant.

Ms. T.Swetcha, learned Assistant Government Pleader for
Revenue, appears for respondents No.1 to 5.

2. This appeal is preferred by the appellant, who is the writ petitioner, against the impugned judgment dated 11.12.2025 passed in W.P.No.2761 of 2024 on the ground that there are errors apparent on the face of the record.

3. Though the father of the appellant had passed away on 22.03.2020, respondent No.5 treating the Agreement of Sale dated 04.12.2013 proceeded to issue notice on 02.07.2020 in Form 11 and Form 12 vide proceedings in File No.B/1320/2020 to the deceased father of the appellant at the instance of the unofficial respondents. The learned writ court, while passing the impugned judgment, failed to take note of this fact. There was an interim order operating in favour of the appellant against the impugned mutation proceedings issued in favour of the unofficial respondents by the orders dated 07.08.2023 and 30.06.2021 confirming the mutation proceedings issued by respondent No.5.

4. On consideration of the submissions of the learned counsel for the appellant and the learned Assistant Government Pleader appearing for respondents No.1 to 5, we are of the view that in such a case, the appropriate remedy for the appellant is to seek review of the impugned judgment.

5. Therefore, the writ appeal is disposed of with the aforesaid liberty. If such a review application is preferred within a period of two weeks, the learned review court is requested to hear it expeditiously. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/-A.V.S. PRASAD
DEPUTY REGISTRAR**

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SECTION OFFICER

To

1. The Principal Secretary, Revenue Department, Secretariat Building, Hyderabad, State of Telangana.
2. The Chief Commissioner of Land Revenue, State of Telangana, Abids, Hyderabad.
3. The District Collector cum Authority Under Special Tribunal, State of Telangana, Hanumkonda District.
4. The Revenue Divisional Officer, Elkaturthi Mandal, Hanumakonda, Hanumakonda District.
5. The Tahsildar, Elkaturthi Mandal, Hanumakonda, Hanumakonda District.
6. One CC to SRI P.V.L.BHANU PRAKASH, Advocate [OPUC]
7. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
8. Two CD Copies

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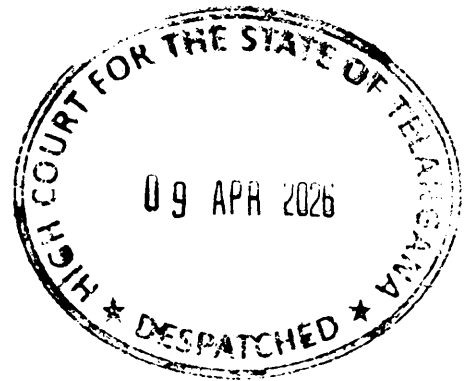
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HIGH COURT

DATED:10/03/2026

JUDGMENT

WA.No.287 of 2026



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

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